

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.176 of 2011
& IA - 265 of 2011**

Dated : 2nd February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation &
Distribution Corporation Limited
Versus**

...Appellant(s)

PPN Power Generating Company Private Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s): Mr. Guru Krishna Kumar, A.A.G. of
Tamil Nadu

Mr. S. Vallinayagam &
Mr. A. Prasanna Venkat

Council for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv.

Mr. Rahul Balaji
Mr. Senthil Jagadeesan
Mr. S. Kishore Singh for R-1

ORDER

The learned Senior counsel appearing for the Appellant submits that he is filing Rejoinder by 6.02.2012 after serving copy on the other side.

Post the matter for final hearing on **15.02.2012**. In the meantime, the learned counsel for both the parties will have a meeting to decide with regard to the payment of arrears as interim

measure without prejudice to the rights of the parties, and report the matter to this Tribunal on the next date of hearing.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs